

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 15052/2025

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 07-05-2025
IN IA NO. 7462/2025 PASSED BY THE HIGH COURT OF JUDICATURE AT
BOMBAY]

ANURADHA ANUJ SHARMA

PETITIONER(S)

VERSUS

ANUJ SHARMA

RESPONDENT(S)

(IA NO. 132510/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 22-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Ms. Madhvi Divan, Sr. Adv.
Ms. Smriti Churiwal, AOR
Ms. Anshula Grover, Adv.
Mr. Jaiveer Kant, Adv.

For Respondent(s) : Ms. Meenakshi Arora, Sr. Adv.
Mr. Nitin Saluja, AOR
Mr. Janay Jain, Adv.
Ms. Ishita Soni, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondents.

Learned counsel Ms.Nitin Saliuja, accepts notice for
the respondents.

Learned senior counsel for the petitioner submitted
that the petitioner is seeking permission to return to
Poland as the child has to be present in school by the end
of this month. Further, the petitioner is willing for the

respondent-father to exercise his visitation rights vis-a-vis the minor daughter between 1st July, 2025 to 31st July, 2025 and the petitioner would return to India along with the child.

Learned counsel for the petitioner submitted that the petitioner is also willing to give an affidavit of undertaking to the effect that the petitioner and minor child would return on 1st July, 2025 so as to enable the respondent-father to exercise his visitation rights vis-a-vis the minor child.

Hence, we permit the petitioner and the minor daughter to return to Poland as per their convenience. An affidavit of undertaking to be submitted before this Court prior to leaving India for Poland.

However, they are directed to return to India on or before 01.07.2025 so that the respondent can exercise his visitation rights for a period of thirty complete days and with overnight access.

List on 05.08.2025.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)